

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH.

No. T.A. 17 of 1997 (CO 11045(w) of 1985) Date of order: 21.8.97.

Present : Hon'ble Dr. B. C. Sarma, Member (A)

P. GOVINDO RAO

VS.

UNION OF INDIA & ORS.

For applicant : Mr. T.K. Biswas, counsel.

for respondents : ~~Ms.~~ Ms. B. Ray, counsel.

This T.A. has arisen out of CO 11045(w) of 1985 which was transferred by the Calcutta High Court. When the matter was taken up today, Mr. Biswas, 1d. counsel, appearing for the applicant submits that this applicant had filed another O.A. bearing No. 536 of 1991 which was disposed of by a judgement dated 23.5.91. The applicant by virtue of the said judgement was reinstated in service and the respondents had also issued appropriate orders on 9.8.94. A copy of the said order has been produced before me by Mr. Biswas. He also produced a copy of the letter dated 17.8.97 addressed to him by the applicant stating therein that this application has now become infructuous and he does not want to proceed with the matter. In view of the above, the application is dismissed as not pressed. However, Ms. B. Ray, 1d. counsel, appearing for the respondents submits that she has no instruction in the matter. No order is passed as regards costs.

2. Copy of the order dated 9.8.94 and copy of the letter dated 17.8.97 may be kept as a part of the record after they have been duly attested by the 1d. counsel.



MEMBER (A)